बिहार में रेलवे को हुई क्षति

2156. **श्री विभूति मिश्र** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार में 3 अक्तूबर से 5 अक्तूबर तक या दो तीन दिन पूर्व या बाद में विभिन्न रेल जोनों में किस किस प्रकार की क्षति हुई ;

(ख) जोनवार कितनी-कितनी राशि की क्षति हुई ; और

(ग) भविष्य में ऐसी क्षति को रोकने के लिये सरकार का विचार क्या कार्यवाही करने का है ?

रेल मंत्रालय में उप मंत्री (श्री बूटा सिंह): (क) रेल पथ के साथ छोड़ छाड़, पटरियों का उखाड़ा जाना, गाड़ियों के आने जाने में वास्तविक अवरोध उत्पन्न करना, इंजनों से जबरदस्ती आग गिराना, तारें/केबल काटना और सिगनल गियरों आदि को क्षति पहुंचाना, आग लगाना/स्टेशन केबिनों, चल स्टाक आदि को क्षति पहुंचाना, गाड़ियों का रद्द किया जाना और यातायात को फिर से चालू करना।

(ख) **पूर्व रेलवे** : लगभग 2,96,302/ रुपये **पूर्वोत्तर रेलवे** : लगभग 3 लाख रुपये।

(ग) इस तरह की आपातिक स्थितियों से निपटने के लिए बिहार की राज्य सरकार से मिलकर रेल प्रशासन द्वारा संशोधित सुरक्षा योजना तैयार की जा रही है।

कानूनों का विभिन्न भाषाओं में अनुवाद

2157. **श्री विभूति मिश्र** : क्या **विधि, न्याय और कम्पनी कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने कोई ऐसी योजना बनाई है जिसके अन्तर्गत वर्ष 1952 से 10 अक्तूबर, 1974 तक केन्द्रीय सरकार द्वारा पास किए गए कानूनों का देश की विभिन्न भाषाओं में अनुवाद किया जाए और उन्हें मतदाताओं को उपलब्ध कराया जाए ; और

(ख) यदि हां, तो योजना की मुख्य बातें क्या हैं ?

विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (डा० सरोजनी महिषी) : (क) और (ख). भारत सरकार ने संबंधित राज्य सरकारों के साथ सभी केन्द्रीय अधिनियमों का राज्य सरकारों के अभिकरणों की मार्फत राज्यों की राजभाषाओं में अनुवाद कराने के लिए इन्तजाम किया है। राज्य सरकारों को भारत सरकार द्वारा इस कार्य के लिए आपस में तय पाई गई दर पर संदाय किया जाता है। राज्य सरकार के अभिकरणों द्वारा तैयार किए गए अनुवादों की परीक्षा और उन्हें अंतिम रूप देने का कार्य केन्द्रीय राजभाषा (विधायी) आयोग द्वारा किया जाता है। जिन अनुवादों को अंतिम रूप दे दिया गया है, उन्हें यथासंभव शीघ्र मुद्रित और प्रकाशित करने तथा जनता को उपलब्ध कराने का विचार है।

Closing down of Haldia Refinery

2158. SHRI C. JANARDHANAN:

SHRI SHIV KUMAR SHASTRI:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Haldia Refinery has shut down its operations; and

(b) if so, the reason therefor and when the work is expected to be re-started?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) and (b). The crude distillation unit of the fuel sector of the Haldia Refinery went on trial runs in the last week of August, 1974. After about four weeks of trials, the unit was shut down as pre-planned to take up the next phase of trials which include the trial runs of the Catalytic Reforming unit. These trials are expected to start in the next few days. After the operations of the Catalytic Reforming unit are stabilized, the crude distillation unit would also be started and guarantee test runs of the crude distillation unit and reformer block units are planned to be carried out during the month of December, 1974.

Accidents due to Sabotage or failure of Railway staff

2159. SHRI P. M. MEHTA:

SHRI V. MAYAVAN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether side collision between 338 Down Gaya passenger train and Tower Wagon No. 819 at Burdwan station of the Eastern Railway on 12th August, 1974 was due to the failure of the Railway staff;

(b) whether some enquiry reports of the Railway accidents which were submitted to the Central Government have alleged either sabotage or failure of the Railway staff; and

(c) if so, how many enquiry reports have revealed this fact and the action taken on each report?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a). Yes.

(b) and (c). Presumbly the reference is to those accidents in which statutory inquiries were held by the officers of the Commission of Railway Safety. In respect of such accidents, which occurred during the period from 1st January, 1974 to 31st October, 1974, reports of inquiries have been received in 7 cases. While 5 of these cases were due to failure of railway staff, the other two were due to failure of persons other than railway staff.

Preliminary reports have also been received in 9 cases in which provisional findings have been given. The provisional findings indicates that five of these cases were due to failure of railway staff and 3 due to failure of persons other than railway staff. The remaining case was due to tampering with the track by some unknown persons. Apprehension of culprits in such cases is the responsibility of the State Government who have already been addressed. Wherever responsibility has been fixed on railway staff, suitable disciplinary action is under progress.

Representation from Samyukta Sadachar Samiti, Gujarat

2160. SHRI P. M. MEHTA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Samyukta Sadachar Samiti Gujarat had forwarded to Government a representation on the 5th August, 1974 regarding compliance of provisions of the Companies Act, 1956 by some of the Companies, particularly those covered under the Miscellaneous Non-Banking Companies Reserve Bank Direction 1973 in Gujarat issued by the R.B.I. and the Ministry of Finance;

(b) whether his Ministry had examined the representation; and

(c) if so, the action taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a). Yes, Sir.